

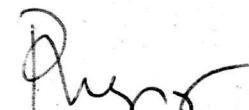
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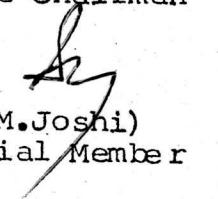
(6)

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

30.7.1987

Mr. B.B.Oza learned advocate for the applicant files an application for an adjournment. Heard Mr. J.D.AJmera learned advocate for the respondent. More than one adjournment has been given on account of the petitioners' advocate's absence. Interim relief cannot be allowed to continue if the petitioners' advocate have to be accommodated. The case is adjourned to 4th August, 1987 and if the advocate do not appear, the case will proceed.

  
(P.H.Trivedi)  
Vice Chairman

  
(P.M.Joshi)  
Judicial Member

OA/22/87

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Hon'ble Mr. P.M. Joshi : Judicial Member

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Vice Chairman

(P.M.Joshi)  
Judicial Member



Court : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

4.8.1987

Learned advocate Mr.Radhakrishnan for Mr.B.B.Oza for the applicant appears. There is no impugned order. Mr.Radhakrishnan requests to withdraw the case. Allowed. The application for withdrawal may be taken on record. Learned advocate Mr.P.N.Ajmera for the Mr.J.D.Ajmera for the respondent appears. With this, the case is disposed of as withdrawn.

*Trivedi*

(P.H.Trivedi)  
Vice Chairman

*Joshi*

(P.M.Joshi)  
Judicial Member